

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH, KOLKATA**



O.A. No. 350/1569/2014

Order dated: 19.12.2019

**Coram : Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member**



Shri Hiranmoy Bikas Jana,  
Son of Sri Chittaranjan Jana,  
Aged about 55 years,  
Working as a Casual Production Assistant  
Under the Director (News), All India Radio,  
Eden Garden, Kolkata,  
Residing at Orion-II Flat 2/A, Kalitala,  
Garia Station Road,  
Kolkata 700 084.

..... Applicant.

Versus

- i) The Union of India,  
Service through the Secretary,  
Ministry of Information & Board casting,  
New Delhi 110 001.
- ii) The Chairman,  
Prasar Bharati Broad Casting Corporation of India,  
New Delhi 110 001.
- iii) The Director,  
All India Radio, Kolkata,  
Eden Garden, Kolkata 700 001.
- iv) The Director (News),  
All India Radio, Kolkata,  
Eden Garden, Kolkata 700 001.

..... Respondents.

For the applicant : Mr. A.Chakraborty, Counsel  
For the respondents : Mr. S.K.Ghosh, Counsel

ORDER (Oral)Per : Bidisha Banerjee, Judicial Member

Heard Ld. Counsels for both the parties and perused the materials placed on record.

2. Applicant has preferred this O.A. to seek the following reliefs:

*"a) An order do issue directing the respondent to implement the order dated 18.05.2012 issued by DG, All India, New Delhi.*

*b) An order do issue directing the respondent to assign more than 6 days duty like retired Officials."*

3. At hearing, Ld. Counsel for the respondents handed over the Speaking Order dated 09.07.2013 to the Ld. Counsel for the applicant, which reads as under:

*"In due obedience to the said order dated 04/3/2013 the matter has been carefully considered in terms of the circular dated 17.01.2013 issued by the Inspector of Accounts for director General; AIR issued with the approval of CEO, Prasad Bharati, vide Order No. 15/8/2010-P-I/434-783 dated 31.3.2011, it is stated that:*

*(a) Six days' booking are given to almost all casual assignees in News Reel Section in almost every month of the year. Utmost care is taken to distribute the work evenly among the eligible and capable casual assignees.*

*(b) More than six days' booking are not required at present."*

4. Since the order was not communicated to the applicant earlier, Ld. Counsel for the applicant seeks liberty to challenge the same in the event the applicant feels aggrieved in this regard.

5. In view of the above, the O.A. is disposed of with liberty to the applicant to agitate, if he feels aggrieved further.

(Dr. Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

RK